

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 5351 of 2010

Kameshwar Prasad Petitioner

Versus

The State of Jharkhand & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : None

For the Respondents : Mr. Raunak Sahay, AC to G.P.-V

08/ 06.09.2021 Heard through V.C.

2. None appears for the petitioner, even on repeated calls.

3. Order dated 02.08.2021 reads as follows:

“ *None appears for the petitioner even on repeated calls.*

2. *Order dated 26.07.2021 reads as follows:-*

“Heard through V.C.

2. Nobody appears for the petitioner, even on repeated calls.

3. From the order sheet, it appears that when the case was listed on 31.01.2019, even on that date none appears for the petitioner.

4. Be that as it may, since this case has been listed after a long gap, with a view to give one more opportunity, put up this case on 02.08.2021.”

3. *In spite of aforesaid order none appears for the petitioner.*

4. *Mr. Raunak Sahay, learned counsel for the State is present.*

5. *With a view to give last opportunity, put up this case on 06.09.2021.*

6. *Let a copy of this order be sent to the petitioner.”*

4. Pursuant to the aforesaid order, true copy of the order dated 02.08.2021 was sent by the registry on 06.08.2021 to the petitioner, however undelivered registered post was

received with the report that “*pata kar rahe hain*” which clearly transpires that the postal peon was unable to get the address.

5. Mr. Raunak Sahay, learned counsel for the respondent State is present.

6. Forced with this situation, the instant writ application is dismissed for non-prosecution.

(Deepak Roshan, J.)